

Central public sector undertakings are under various stages of audit and finalisation and therefore the details for 1984-85 asked for are not available. However as per the flash results based on quick estimates received from the Undertakings, there has been a 289.19% increase in their overall net profits in 1984-85 as compared to 1983-84.

Figures of salary and allowances for 1984-85 are not yet available.

The details of capacity utilisation percentage in certain major sectors for the above two years are given in the statement below.

Figures for 1984-85 are provisional.

Statement

Product	Capacity utilisation in percentage	
	1984-85	1983-84
(1)	(2)	(3)
Steel (Ingot)	66	63
Saleable Steel	73	66
Lignite	109	102
Aluminium	87	61
Zinc	68	72
Lead	47	70
Copper	86	74
Cement (Excl. Dadri)	78	78
Fertilizer 'N'	62	56
Fertilizer P <sub>2</sub> O <sub>5</sub>	51	44

Progress in implementation of IRDP programme

3762. SHRI S. KRISHNA KUMAR : Will the Minister of FINANCE be pleased to state :

(a) the overall progress in the implementation of credit based anti-poverty programme of IRDP; and

(b) the measures being taken by Government to accelerate the implementation of IRDP-Programme through bank finance ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The overall progress made under IRDP during the Sixth Plan period is as under :

1980-85 (Sixth Plan period)

- |  |               |
|--|---------------|
| 1. No. of beneficiaries (target)         | 15 million    |
| 2. No. of beneficiaries actually covered | 16.42 million |
| 3. Term credit disbursed (Rs. in crores) | Rs. 3080.41   |

It will be seen from the above data that the target for assistance under IRDP have been achieved.

Government of India intends to continue IRD programme during the Seventh Plan by making suitable modifications based on the lessons learnt during the implementation of the programme. Those beneficiaries who received financial assistance during the Sixth Plan, but could

not cross the poverty line due to reasons beyond their control will be considered for supplementary assistance.

**Measures to tap black money in Dhanbad coal belt**

3763. BASUDEB ACHARIA : Will the Minister of FINANCE be pleased to state :

(a) whether any special measures have been taken to tap black money and tax unassessed income with particular reference to Dhanbad Mafia and black money market of coal belt;

(b) if so, the details thereof;

(c) if not, the reasons thereof;

(d) whether he is aware that such Mafia is running a huge business on the coal slurry of Sadamdih on the bed of Damodar without paying any tax; and

(e) if so, the steps taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) All possible steps, including administrative, legislative and institutional, are being taken to tap black money and tax unassessed income wherever found necessary. Searches were recently conducted by the Income-tax Department in Dhanbad and Jharia. Unaccounted assets valued at Rs. 34.84 lakhs were seized.

**Voluntary retirement scheme for female workers in B.C.C.L.**

3764. SHRI BASUDEB ACHARIA : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether a new voluntary retirement scheme has been started for the female workers in Bharat Coking Coal Ltd. in 1985;

(b) if, so, the details thereof;

(c) the number of female workers who opted for the scheme till 1st July, 1985 with area-wise break-up;

(d) whether it is a fact that in this scheme, a female employee while retiring can give only a male substitute and not a female; and

(e) if so, the reason therefor?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) :

(a) Yes, Sir w.e.f. 19.3.85 It is valid till 20.8.85.

(b) Under this scheme, any permanent female employee of 56 years of age or below, employed either in piece-rated or time-rated jobs, may opt for voluntary retirement in favour of her husband or son or son-in-law. The age limit for the nominee for employment is 35 years in the case of husband and 30 years in the case of son-in-law. A genuine nominee may be offered employment in piece-rated or in time-rated category, according to the needs, depending upon his suitability.

(c) 68 workers opted under the scheme till 1.7.85. The area-wise break up is given below :—

Barora	3
Bhagaband	34
Bhowra	31

(d) Yes, Sir,

(e) B.C.C.L. had inherited, at the time of nationalisation, a large female workforce. The scope of employment of women in mines is restricted by Sec. 46 (1) of the Mines Act, 1952, which provides that no woman shall be employed in any mine above ground except between 6 AM and 7 PM and in any part of a mine which is underground. This restricts the scope of employment of women in the mine.

**Restoration of tax free limit for gifts**

3765. DR. G. VIJAYA RAMA RAO : Will the Minister of FINANCE be pleased to state :

(a) whether tax free limit for gifts is to be restored to original level; and